

SCHEDULE II

FORM C



PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

Date: 04.02.2021

To,
The Liquidator of Pier-One Constructions Private Limited
Sri. Sandeep Goel
Director,
Primus Insolvency Resolutions & Valuations Pvt. Ltd.
C-4, E/135, Janak Puri
New Delhi – 110 058
Phone No.: 9810741090
Email: pierone@primusresolutions.in
cmasandeeptgoel@gmail.com

From,
Commercial Tax Officer,
(Audit)-1.3, DGSTO-1, Bangalore
3rd Floor, BMTB Bus Stand Complex,
Yeshwanthpura, Bengaluru- 560 022
Phone No.: 9538648559
Email: cto-audit1.3@ka.gov.in

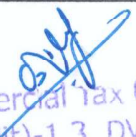
Subject: Submission of proof of claim in respect of the liquidation of Pier-One Constructions Private Limited under the Insolvency and Bankruptcy Code, 2016

Sir,

I, Smt. H. J. Latha, Commercial Tax Officer, (Audit)-1.3, DGSTO-1, Bangalore, hereby submit this proof of claim in respect of the liquidation of **Pier-One Constructions Private Limited**. The details for the same are set out below:

Relevant Particulars	
1.	Name of the Operational Creditor (In an incorporated body provide identification number and proof of incorporation, if a partnership or
	Smt. H. J. Latha Commercial Tax officer, (Audit)-1.3, DGSTO-1, Bangalore

	individual provide identification records* of all the partners of the individual)	
2.	Address of the operational creditor for correspondence	Commercial Tax officer, (Audit)-1.3, DGSTO-1, Bangalore 3 rd Floor, BMTC Bus Stand Complex, Yeshwanthpura, Bengaluru- 560 022 Phone no.: 9538648559 Email: cto-audit1.3@ka.gov.in
3.	Total amount of claim, including any interest as at the liquidation commencement date and details of nature of claim	Rs. 2,18,60,794/- (Rupees Two crores Eighteen lakhs Sixty thousand Seven hundred and ninety-four only)
4.	Details of documents by reference to which the debt can be substantiated	ASSESSMENT ORDER DATED 08.08.2016 PASSED UNDER SECTIONS 39(1) AND 72(2) OF THE KVAT ACT, 2003, READ WITH RULE 46 OF THE KVAT RULES, 2005, ALONG WITH THE CONSEQUENT DEMAND NOTICE
5.	Details of any dispute as well as the record of pendency or order of suit or arbitration proceedings	NIL
6.	Details of how and when debt incurred	ASSESSMENT ORDER DATED 08.08.2016 PASSED UNDER SECTIONS 39(1) AND 72(2) OF THE KVAT ACT, 2003, READ WITH RULE 46 OF THE KVAT RULES, 2005, ALONG WITH THE CONSEQUENT DEMAND NOTICE
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NIL
8.	Details of any retention of title arrangements in respect of goods or properties to which the debt references or any other security	N.A.
8A	Whether security interest relinquished	N.A.
9.	Details of assignment of transfer of debt in his favour	NO

10.	Details of the bank account to which the operational creditor's share of the proceeds of liquidation be transferred	Demand Draft in favour of ACCT, LGSTO-010, BENGALURU or e-payment through dealer account
11.	List out and attach the documents relied on in support of the claim	ASSESSMENT ORDER DATED 08.08.2016 PASSED UNDER SECTIONS 39(1) AND 72(2) OF THE KVAT ACT, 2003, READ WITH RULE 46 OF THE KVAT RULES, 2005, ALONG WITH THE CONSEQUENT DEMAND NOTICE
Signature of operational creditor or person authorised to act on his behalf		
 Commercial Tax Officer (Audit)-1.3, DVO-1, Bangalore		
Name in BLOCK LETTERS		Smt. H. J. LATHA
Position with or in relation to creditor		Commercial Tax Officer (Audit)-1.3, DGSTO-1, Bangalore
Address of person signing		Commercial Tax officer, (Audit)-1.3, DGSTO-1, Bangalore 3 rd Floor, BMTC Bus Stand Complex, Yeshwanthpura, Bengaluru- 560 022 Phone no.: 9538648559 Email: cto-audit1.3@ka.gov.in